

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO.3361 OF 2002

PRESIDENT, SIUC

Appellant (s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With office report)

With Writ Petition (C) No.322 of 2001

(With appln.(s) for stay)

Civil Appeal No.3362 of 2002

(With appln.(s) for directions and office report)

[With I.A. No.5: Appln. of Respondent No.5 Backward Classes Reservation
Protection Council seeking permission to file additional documents in
Civil Appeal No.3362 of 2002]

[With I.A. No.4: Appln. for impleadment/intervention]

Date: 02/08/2005 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE Mr. JUSTICE B.N. SRIKRISHNA

For Appellant(s)/

Petitioner(s):

Ms. Lily Isabel Thomas, Adv.

For State of Kerala:

Mr. T.L.V. Iyer, Sr. Adv.

Mr. K.R. Sasiprabhu, Adv.

Ms. G. Indira, Adv.

For Respondent(s)

Mr. S. Ganesh, Sr. Adv.

Mr. P. Venugopal, Adv.

Mr. P.S. Sudheer, Adv..

for M/s. K.J. John & Co., Adv.

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Mr. E.M.S. Anam, Adv.

Mr. Fazlin Anam, Adv.

Mr. P.B. Suresh, Adv.

Mr. Vipin Nair, Adv.

Mr. V.K. Biju, Adv.

for M/s. Temple Law Firm, Adv.

Mr. C.K. Sasi, Adv.

Mr. P.V. Dinesh, Adv.

Mr. S.U.K. Sagar, Adv.

Ms. Bina Madhavan, Adv.

Ms. Susan Zachariah, Adv.

Mr. A. Venayagam, Adv.

for M/s. Lawyer's Knit & Co., Adv.

UPON hearing counsel the Court made the following

O R D E R

The Report said to have been received from the Kerala State

ned

Commission for Backward Classes shall be supplied to the learned advocates for the parties.

List the matter after four weeks.

[T.I. Rajput]

Court Master

[V.P. Tyagi]

Court Master